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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI**

APPEAL NO. 71/2025

IN THE MATTER OF:

M/S RAMA NATURAL FOODS PVT LTD ...APPELLANT

VERSUS

COMMISSION FOR AIR QUALITY MANAGEMENT

IN NATIONAL CAPITAL REGION

AND ADJOINING AREAS ...RESPONDENTS

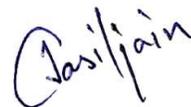
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Place: New Delhi

Dated: 01.12.2025

FILED BY:-



RAHUL KHURANA (AoR) & HASIL JAIN

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**ADDITIONAL AFFIDAVIT FOR PLACING ON RECORD RECENT
CONSENT TO OPERATE DATED 15.11.2025 GRANTED TO
APPELLANT BY UTTAR PRADESH POLLUTION CONTROL
BOARD.**

MOST RESPECTFULLY SHOWETH:

1. It is submitted that the Appellant has filed the Appeal No. 71 of 2025 challenging the Order dated 19.09.2025 passed by the Commission for Air Quality Management In National Capital Region and Adjoining Areas.
2. That after filing of the Appeal the Appellant has been granted Consent To Operate dated 15.11.2025 by the Uttar Pradesh Pollution Control Board.

The copy of the Consent To Operate dated 15.11.2025 granted by the Uttar Pradesh Pollution Control Board is annexed as **ANNEXURE A/7.**

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PRAYER

It is therefore humbly prayed before the Hon'ble Tribunal to kindly take on record the Consent To Operate dated 15.11.2025 granted by the Uttar Pradesh Pollution Control Board.

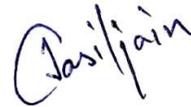
Dated. 01.12.2025



Appellant

Through its Authorised Representative

Through



Counsel

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उत्तर प्रदेश UTTAR PRADESH

48AA 357442

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH NEW DELHI

APPEAL NO. _____ /2025

IN THE MATTER OF :

RAMA NATURAL FOODS PVT LTD

..... APPELLANT

VERSUS

COMMISSION FOR AIR QUALITY MANAGEMENT

IN NATIONAL CAPITAL REGION

AND ADJOINING AREAS

.....RESPONDENTS

AFFIDAVIT

I, Chandra Prakash Gupta S/o Ram Saran Gupta Aged about 65 years F-48 Shatabdi Nagar Ramghat Road, Aligarh Uttar Pradesh do hereby solemnly affirm and declare as under :

1. That I am the authorized representative of the Appellant Company in the present IA and well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.

- 2. That the accompanying Additional Affidavit has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.
- 3. The contents as stated above are true and correct to my knowledge and belief.

[Signature]
DEPONENT

Verification

It is verified at 28.11.2025 on Aligarh that the contents of the present application are true and correct and nothing has been concealed therefrom.

[Signature]
DEPONENT



Solemly affirmed to me by Mrs. *Chandya Prakash* Identified and over to Explained *Saty Gupta* In the deponent who admitted thereon oath to be correct

28-11-2025

[Signature]
Shahnaz-ul-Nisan
Notary



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 34257556

253270/UPPCB/Bulandshahar(UPPCBRO)/CTO/both/BULAND SHAHAR/2025

Date: 15/11/2025

To,

M/s

RAMA NATURAL FOODS PVT LTD

VILL HEERAPUR, SIYANA ROAD BULANDSHAHR ,BULAND SHAHAR,203001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RAMA NATURAL FOODS PVT LTD located at VILL HEERAPUR, SIYANA ROAD BULANDSHAHR ,BULAND SHAHAR,203001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RAMA NATURAL FOODS PVT LTD granted for the period from 15/11/2025 31/07/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	STANDARD MILK	04	Kilo Liters/Day
2	PANEER	1.25	Kilo Liters/Day
3	CURD	5	Kilo Liters/Day
4	FULL CREAM MILK	08	Kilo Liters/Day
5	CREAM	2.8	Kilo Liters/Day
6	WHITE BUTTER	0.250	Kilo Liters/Day
7	SWEET LASSI	0.500	Kilo Liters/Day
8	KHOYA	1.2	Kilo Liters/Day
9	RABRI	0.500	Kilo Liters/Day
10	GHEE	0.500	Kilo Liters/Day
11	TONED MILK	10	Kilo Liters/Day
12	CURD	01	Kilo Liters/Day
13	LASSI	1.7	Kilo Liters/Day

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	06 KLD	Septic Tank	soak pit
Industrial	15 KLD	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with referencetoinfluentquantityandquality.IncaseofstoppageoffunctioningofSTP,productionhastobe stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) Thetreatedsewageshallbereusedingardeningasfaraspossible.TheSTPshallbemaintainedcontinuouslysoasto achievethequalityofthetreatedsewagetothe followingstandards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) Theapplicants shallusefollowingfuelandinstallacomprehensivecontrolsystemconsistingofcontrol equipmentsasrequiredwithreferencetogenerationofemissionsandoperateandmaintainthesamecontinuouslysoasto achievethelevelofpollutantstothe followingstandards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler-1.5 TPH	Biomass	1	Particulate Matter	30 meter high stack

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	ASPERCAQM STATNDARD

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is requiredformetingtheambientnoisestandardsfornightanddaytimeasprescribedforrespectiveareas/zones(Industrial,Commercial,Residential,Silence)whichareasfollows:-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standardsfor Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

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- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated. 13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL: -<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 month time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial wastewater and domestic wastewater shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal actions shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent to operate is valid for production of STANDARD MILK-4000 LITRE/DAY, PANEER-1250 KG/DAY, CURD-5000 KG/DAY, FULL CREAM MILK-8000 LITRE/DAY, CREAM-2800 KG/DAY, WHITE BUTTER-250 KG/DAY, SWEET LASSI-500 KG/DAY, KHOYA-1200 KG/DAY, RABRI-500 KG/DAY, GHEE-500 KG/DAY, TONED MILK-10000 LITRE/DAY, CURD-1000 KG/DAY, LASSI-1700 KG/DAY.
2. The unit shall not resume the operational production without the revocation of the closure order issued vide letter number 16014/14/2021/MERD/IP-CLOSURE/15903-15908 dated 14.09.2025 by CAQM, New Delhi
3. Industrial Effluents shall be treated through ETP and the treated effluents shall always meet the norms specified in Environment (Protection) Rules 1986 for dairy units
4. Domestic effluent shall be disposed through septic tanks and soak pit.
5. Unit shall operate and maintain properly the installed electromagnetic flow meter at water source and outlet of ETP, and maintain the records.
6. Unit shall operate and maintain the Online effluent monitoring system and online emission monitoring system installed at the outlet of ETO and the stack of 1.5 TPH boiler respectively.
7. Unit shall comply with the provisions of Rule 9 and rule 13 of Plastic waste management Rule 2016 as amended, and shall obtain authorization for disposal of plastic waste.
8. Unit shall maintain and operate Air pollution control system i.e. Multicyclonedust collector and common stack of 30 meter from ground level and ensure that stack emissions are within the prescribed norms as stipulated in Environment (Protection) Rules 1986.
9. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
10. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. Unit shall comply with the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13. Unit shall submit treated effluent monitoring report of the ETP and groundwater quality of premises done by MoEF & CC approved laboratory in every 3 months.
14. Unit shall submit ambient air quality monitoring report of the premises done by MoEF & CC approved laboratory every 3 months
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
16. Industry shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
17. If any Closure Order issued by CAQM, State Pollution Control board then this CTO is only valid after revoking of Closure order issued by CAQM & State pollution control board. This is mandatory the unit could not operate without revoking the closure order.

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18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 regarding DG sets.

20. Installation of DG set by the unit will be done only after obtaining fresh CTE/CTO from the State Board.

21. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.

Regional Officer

Copy to:

CEO-4, UPPCB, LUCKNOW

Regional Officer



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मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |